

various economy measures taken during the past three years :—

Year	Provision required due to devaluation of Indian rupee.	Actual Expenditure incurred/provision made.	Saving
(1)	2	3	4
	(Rs. in lakhs)	(Rs. in lakhs)	(Rs. in lakhs)
1966-67	68.99	59.21	9.78
1967-68	72.44	68.30	4.14
1968-69	76.07	73.42	2.65
1969-70	79.87	71.84*	8.03@

The following are some of the specific economy measures taken in so far as the Chancery and the Information Wing of the Embassy of India, Washington, are concerned :—

(a) Stay in hotels of India-based officers and staff on their first arrival is restricted to 28 days and the daily allowance for this period of stay in hotels (without kitchen or kitchenette facilities) is restricted to twice the foreign allowance of the officials concerned admissible for the period. This period has recently been reduced further to 21 days and for the period thereafter the Ministry's prior approval will have to be obtained.

(b) Local based posts are not being filled when short term vacancies arise during a financial year.

(c) A closer watch is being kept on expenditure on local tours, cables, telegram and other contingent charges.

(d) Expenditure on purchase and repair of furniture, etc., is being restricted to inescapable minimum by postponing replacement of furniture/furnishings wherever possible.

(e) The staffing requirements of the Embassy are subjected to a realistic scrutiny every year both by the Mission and in the Ministry at the time of the pre-budget scrutiny.

American Organisations in Nagaland

7321. SHRI GADILINGANA GOWD : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of economic social and other types of American Organisation which are active in Nagaland ;

(b) the details of each organisation and its activities ;

(c) whether Government received any report regarding anti-India activities of any of the organizations in Nagaland : and

(d) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS : (SHRI SURENDRA PAL SINGH)

(a) No American Organisation, social, economic or of any other type, is functioning in Nagaland.

(b) to (d). Do not arise.

लोहेगांव सैनिक अड्डे से पेट्रोल की चोरी

7322. श्री भोंकार सिंह :

श्री हुकम चन्द कछबाय :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत जनवरी

*Provision made in BE. 69-70

@ Anticipated

में पूना में कुछ व्यक्ति गिरफ्तार किए गए थे जिनके विरुद्ध लोहेगांव सैनिक अड़्डे से पेट्रोल चुराने का आरोप है;

(ख) यदि हां, तो इस सम्बन्ध में कितने व्यक्ति गिरफ्तार किए गए तथा उनके विरुद्ध क्या कार्यवाही की गई है;

(ग) क्या इस घटना में वायु सेना के कुछ अधिकारियों का हाथ है तथा क्या सरकार ने इस मामले की कोई उच्च स्तरीय जांच कराई है; और

(घ) यदि नहीं, तो क्या सरकार इस मामले की जांच करायेंगी ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) जी हां ।

(ख) और (घ). इस सम्बन्ध में वायु सेना के तीन सेविवर्ग और चार असैनिकों को (न कि वायु सेना के कर्मचारियों को) गिरफ्तार किया गया था । असैनिकों के विरुद्ध असैनिक पुलिस के पास मामला सौंपा गया था, जो प्रगतिशील है । वायु सेना के सेविवर्ग के विरुद्ध एक जांच के लिए आदेश जारी किया गया था, और रिपोर्ट सम्बन्धित अधिकारियों द्वारा निरीक्षणाधीन है ।

(ग) उक्त घटना में वायु सेना के कोई अपसर अन्तर्ग्रस्त नहीं थे ।

Dissatisfaction Among Ex-INA Men

7323. SHRI SAMAR GUHA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that much dissatisfaction has been created among the ex-I.N.A. men regarding the manner of fulfilling the Government assurance of restoration of forfeited pay and allowances to them ;

(b) whether a number of money orders sent to I. N. A. personnel have

been refused and if so, the number thereof and the reason for refusal ;

(c) whether certain allowances drawn with salary ordinarily on Field Service have been denied to ex-I.N.A. men and thus the amounts payable to them have been reduced to the minimum ;

(d) whether lump-sum amounts sent to those claimant whose I.R.L. as are not available do not bear any relationship to the amounts payable to them ;

(e) whether former 'White' ex-I.N.A. men have been paid more than those paid to 'Grey' and 'Black' ex-INA men; and

(f) if so, the reasons for such discrimination ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) No, Sir. Government are fulfilling the assurance in the best manner possible under the circumstances.

(b) A few cases the ex-INA personnel returning the money orders sent to them have come to notice. The exact number of such cases and the reasons for refusal are being ascertained.

(c) The amount of the forfeited pay and allowances which are to be restored to the ex-INA personnel are being worked out with reference to the basic pay, and the basic allowances such as war service increments, war time proficiency pay, non-tradesmen proficiency pay, extra duty pay and deferred pay. The question of admissibility of expatriation allowance, Japanese campaign pay and batta is under examination.

(d) Since the cases are more than 20 years old, the IRLA's in a majority of cases are not available. In the absence of these IRLA's, payments are being made on the basis of averages applicable to personnel of corresponding ranks whose IRLA's are available.

(e) and (f). The information is being collected.